

Income tax against Dibrugarh Industrialist

121. SHRI JALALUDIN ANSARI: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 3660 given in the Rajya Sabha on 17th August, 1993 and state;

(a) the further progress made so far in the reopened assessment of Late Narsinghlal Agarwala (Bharuka) for the Assessment year 1983-84;

(b) whether the details of business, assets, properties and bank accounts owned by the said Narsingh Jal Agarwala at the time of his death as per income tax records both as individual and as co-partner of Mrs. Gopilal Narsinghlal (H.U.F.) have since been verified, if so, the details thereof and if not, the reasons for the delay in doing so;

(c) whether any assessment order u/s 171 of the Income Tax Act pertaining to the partial partition of M/s. Gopilal Narsinghlal (H.U.F.) of which the said Narsinghlal Ajarwala was Karta till his death has been recently set aside by the Deputy Commissioner of Income Tax (Appeals), Dibrugarh Range; if so, the details thereof; and

1. Shri U.C. Agarwal (Retd. Secy., Deptt. of Personnel) Chairman
2. Lt. Gen. K. Balram (Retd. Adm. Pt. General) Member
3. Smt. V.S. Ramdas (Retd. Secy., Legal Department) Member
4. Dr. N. Bhaskara Rao (Media Expert) Member
5. Shri Girish Karand (Former Chairman, Sangeet Natak Academy) Member
6. Shri S.C. Mahalik (Former Additional Secretary and Financial Adviser, Ministry of I&B) Member
7. Shri K.A. Varadachari (Former Additional Secretary, Min. of I & B) Member

* Shri S.K. Malhotra (Former Additional Director General, Doordarshan)

(d) if answer to (c) above be in affirmative, whether the Income Tax Department has since restored the status quo ante by declaring the said M/s. Gopilal Narsinghlal

(H.U.F.) as Karta; if so, when and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Committee to redress the grievances of AIR/DD Staff

122. SHRI KRISHNA KUMAR HSIBLA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have recently constituted a high powered committee to review the working, institutional structure, training facilities and financial powers of all the services and cadres under its control;

(b) if so, the composition of the members of the committee;

(c) by when the committee is likely to submit its report to Government; and

(d) to what extent the grievances of the AIR/Doordarshan staff are to be solved as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION

AND BROADCASTING (SHRI K. P. SINGH DEO): (a) A High Level Committee was set up on 16.4.1993.

(b) The composition of the Committee was as follows -